ITEM NO.36 COURT NO.4 SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 17051/2019
(Arising out of impugned final judgment and order dated 16-07-2019 in WP No. 7222/2019 passed by the High Court of Judicature at Bombay at Aurangabad)

SHIRPUR EDUCATION SOCIETY THROUGH ITS PRINCIPAL Petitioner(s)
VERSUS
THE STATE OF MAHARASHTRA & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.106376/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.106377/2019-EXEMPTION FROM FILING O.T.)

Date : 07-01-2020 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. Shyam Divan, Sr. Adv.
Mr. Sudhanshu S. Choudhari, AOR
Mr. Yogesh Kolte, Adv.
Mr. Mahesh P. Shinde, Adv.
Mr. Chandrakant A. Jadhav, Adv.

For Respondent(s) Mr. Nishant Ramakantrao Katneshwarkar, AOR

Mr. Anil Soni, Adv.
Mr. Harish Pandey, AOR

Mr. Maninder Singh, Sr. Adv.
Mr. Zoheb Hossain, AOR
Mr. Piyush Goyal, Adv.
Mr. Prabhas Bajaj, Adv.

Mr. Sachin Patil, Adv.
Mr. Rahul Chitnis, Adv.
Mr. Aditya Pande, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard.

Arguments concluded.

Order reserved.

Signature Not Verified
Digitally signed by R NATARAJAN
Date: 2020.01.07 17:57:28 IST
Reason:

(NIDHI AHUJA) (NISHA TRIPATHI)
COURT MASTER (SH) BRANCH OFFICER